

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1912
ANSWERED ON 14TH DECEMBER, 2023**

BHARAT NEW CAR ASSESSMENT PROGRAMME

**1912. SHRI THIRUNAVUKKARASAR SU:
SHRI RAVNEET SINGH BITTU:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has launched/ proposes to launch Bharat New Car Assessment Programme (BNCAP);**
- (b) if so, the details along with its features thereof and the reasons therefor;**
- (c) whether the Bharat NCAP programme would help in pushing the safety and quality of vehicles in the country, if so, the details thereof and if not, the reasons therefor;**
- (d) whether the new car ratings would help the people to go for much safer ones and if so, the details thereof;**
- (e) the benefits likely to accrue to the Car owners by the introduction of BNCAP by the Government; and**
- (f) the time by which the BNCAP is likely to be launched?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (f) Ministry of Road Transport and Highways vide G.S.R. 698(E) dated 27th September, 2023 has inserted a new rule 126E in CMVR (Central Motor Vehicles Rules), 1989 regarding the Bharat New Car Assessment Program (BNCAP). The following has been prescribed:-

“126E. Bharat new car assessment programme.- (1)The car assessment programme under this rule shall be applicable on the type approved vehicles of category M1, manufactured or imported in the country on or

after the 1st day of October, 2023. Further, BNCAP shall be a voluntary program monitored by the Agency.

(2) On and from the 1st day of October 2023, the manufacturer or importer of motor vehicles shall submit an application in FORM 70A, to the designated agency, designated by the Central Government to get their motor vehicle examined and assessed for star rating in accordance with AIS:197.

(3) The cost of the motor vehicle for the purpose of assessment for star rating and the cost of such assessment shall be borne by the respective manufacturer or importer.

(4) The motor vehicles for the purpose of assessment shall be randomly selected by the designated agency, from the premises of the manufacturer, importer, or authorised dealer of the manufacturer or importer, in accordance with AIS-197.

(5) The designated agency shall select any of the testing agency, referred to in rule 126, for the assessment of the vehicles selected in sub-rule (2).

(6) The manufacturer or importer shall send the selected vehicles to the testing agency selected under sub-rule(4).

(7) The testing agency shall evaluate the vehicles in accordance with AIS-197 and submit the assessment report to the designated agency in FORM 70B.

(8) On examination and approval of the assessment report, the star rating of the vehicle shall be uploaded on the designated portal by the designated agency:

(9) Nothing in this rule shall apply to a vehicle exempted under rule 126.”.

The programme introduces the concept of safety rating of passenger cars and empowers consumers to take informed decisions. It enhances export worthiness of the cars produced by OEMs in the country. Additionally the programme also encourages manufacturers to provide advanced safety technologies to earn higher ratings.
